

SHRI JYOTIRMOY BOSU: I have the same objections here also.

MR. SPEAKER: You please note down his objection.

EMPLOYEES' PROVIDENT FUNDS (AMDT.) SCHEME, 1979 AND NOTIFICATIONS UNDER COAL MINES P. F. AND MISCELLANEOUS PROVISIONS ACT, 1948

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): I beg to lay on the Table—

- (1) A copy of the Employees' Provident Funds (Amendment) Scheme, 1979 (Hindi and English versions) published in Notification No. G.S.R. 462 in Gazette of India dated the 24th March, 1979, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

[Placed in Library. See No. LT-4204/79].

- (2) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—

- (i) The Coal Mines Provident Fund (Amendment) Scheme, 1979, published in Notification No. G.S.R. 463 in Gazette of India dated the 24th March, 1979.

- (ii) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme 1979, published in Notification No. G.S.R. 464 in Gazette of India dated the 24th March, 1979.

- (iii) The Rajasthan Coal Mines Provident Fund (Amend-

ment) Scheme, 1979, published in Notification No. G.S.R. 465 in Gazette of India dated the 24th March, 1979.

[Placed in Library. See No. LT-4205/79].

SHRI JYOTIRMOY BOSU: I tried my level best to trace the Gazettes mentioned in item (1) and (2) (i), (ii) and (iii) in my office but I could not lay my hands. Mine is a well-organised office. But I could not see any of these Gazettes.

MR. SPEAKER: You have not given notice.

SHRI JYOTIRMOY BOSU: How do you expect us to function? We do not know what is in the Gazette and you want us to rely on the Gazette.

MR. SPEAKER: Mr. Bosu, is it not available in the Library?

SHRI JYOTIRMOY BOSU: I am on the Mailing List and I get the Gazette direct from the Government of India Press. These Gazettes have not come. I am telling you, Sir.

MR. SPEAKER: Whether it is placed in the Library or not—I will check up.

NOTIFICATIONS RE. FLOOR COVERINGS MANUFACTURED WITH MANUAL AID ETC. AND RE. SMALL SCALE INDUSTRIES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

- (1) G.S.R. 256(E) published in Gazette of India dated the 21st March, 1979 together with an explanatory memorandum regarding exemption to floor coverings manu-

factured with the aid manually operated looms or manually operated implements from excise duty.

(2) G.S.R. 257(E) published in Gazette of India dated the 21st March, 1979 together with an explanatory memorandum making certain amendments to Notification No. 71/78-Central Excises dated the 1st March, 1978 relating to Small Scale Industries. [Placed in Library. See No. LT-4206/79].

CENTRAL EXCISE (8TH AMDT.) RULES, 1979 AND NOTIFICATIONS UNDER CUSTOMS ACT, 1962 AND CENTRAL EXCISE RULES, 1944 WITH THREE EXPLANATORY MEMORANDA

SHRI ZULFIQUARULLAH: I beg to lay on the Table:—

(1) A copy of the Central Excise (Eighth Amendment) Rules, 1979, (Hindi and English versions) published in Notification No. 138/79 in Gazette of India dated the 30th March, 1979, under section 38 of the Central Excise and Salt Act, 1944, together with an explanatory memorandum. [Placed in Library. See No. LT-4206-A/79].

(2) A copy of Notification No. 71/79-Customs (Hindi and English versions) published in Gazette of India dated the 30th March, 1979, together with an explanatory memorandum regarding extension of existing exemption to cement and paraffin wax for one more year, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-4206—A/79].

(3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) Notification No. 139/79-CE published in Gazette of India dated the 30th March, 1979, regarding rate of credit available

to cigarette manufacturers, using duty paid unmanufactured tobacco.

(ii) Notification No. 140/79 published in Gazette of India dated the 30th March, 1979, regarding amendment of Notification No. 30/79 dated the 1st March, 1978 (Central Excises) relating to reduction of duty on Cigarettes manufactured from duty paid tobacco.

(iii) Notification No. 141/79-CE published in Gazette of India dated the 30th March, 1979, regarding amendment to Notification No. 71/78-CE dated the 1st March, 1978 relating to exemption for small manufacturers of specified items.

(iv) Notification No. 142/79-CE published in Gazette of India dated the 30th March, 1979, regarding exemption to locks produced in the small scale sector from excise duty.

(v) Notification No. 143/79-CE published in Gazette of India dated the 30th March, 1979 regarding exemption to tooth brushes produced in the small scale sector from excise duty.

(vi) Notification No. 144-79-CE published in Gazette of India dated the 30th March, 1979 regarding exemption to electrical insulators and electrical insulating fittings and parts thereof falling under item No. 23A of the Central Excise Tariff manufactured in the small scale sector.

(vii) Notification No. 145/79-CE published in Gazette of India dated the 30th March, 1979 regarding exemption to electrical insulators and electrical insulating fittings and parts thereof falling under item No. 23B of Central Excise Tariff manufactured in the small scale sector.